

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 309/MP/2013

- Subject : Petition under clause (7) of the Regulation 5 of the Central Electricity Regulatory Commission (Unscheduled Interchanges and Related matters) (Second Amendment) Regulations, 2012 read with section 111 and section 113 of the Central Electricity Regulatory Commission (Conduct of Business Regulation, 1999) as amended thereto, for removal of Cap rate applied on infirm power injected by 726.6 (2X363.3 MW) Palatana Combined Cycle Gas based Power Project of ONGC Tripura Power Company Limited for the period from synchronization of Unit-I to the COD of the project.
- Date of hearing : 27.3.2014
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
- Petitioner : ONGC Tripura Power Company Limited
- Respondents : North Eastern Regional Power Committee and others.
- Parties present : Shri Arup Chandra Sarmah, OTPC
Shri Amit, OPTC

Record of Proceedings

The representative of the petitioner submitted that the present petition has been filed seeking direction to NERPC to review the infirm power accounts afresh as per the Regulation 7 of the UI Regulations and remove the cap rate applied to the infirm power from Paltana Combined Cycle Gas Turbine Power project (Paltana Project) from 22.10.2012 to the date of commercial operation. The representative of the petitioner further submitted as under:

- (a) As per the bilateral agreement entered into between ONGC and OTPC Limited, non-APM gas is being supplied to Palatana project for 15 years with fixed price.
- (b) Owing to capping of infirm power at the rate of ₹ 2.60 per kWh, there was under recovery of ₹ 5.94 crore through UI;

(c) The matter was discussed in the 19th Commercial Committee meeting in which Member-Secretary, NERPC suggested to OPTC to file petition before CERC requesting to specify the cap rate for non-APM gas, being used by OPTC for generation of power.

2. In response to Commission query as to whether OPTC is getting APM gas, the representative of the petitioner submitted that as per the bilateral agreement entered into between ONGC and OPTC Limited non-APM gas is being supplied to the OPTC.

3. After hearing the representative of the petitioner, the Commission directed the petitioner to furnish confirmation on affidavit by 15.4.2014 that the gas being used in the Palatana project is non-APM gas supported by the documents issued by Ministry of Petroleum and Natural Gas or the ONGC.

4. The petition shall be listed for hearing on 8.5.2014 on admission.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)